

By E mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/ 3863 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri D. Ullah,
District & Sessions Judge,
Cachar.

Dated Guwahati the 23rd July, 2019.

Sub: Earned leave.

Ref:- Your letter No. JCD.I/18(A)/19/2907 Dated 22.07.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 10 (ten) days earned leave w.e.f. 22.07.2019 to 31.07.2019 along with station leave permission, with your official vehicle, at your own cost, is granted, subject to the submission of your earned leave application in prescribed format. The Addl. District and Sessions Judge, FTC, Cachar, Silchar, and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office till your return.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2001/3866 4- /A, dated 23.07.19
Copy to:

1.The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

2. The Addl. District and Sessions Judge, FTC, Cachar, Silchar.

3. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

kdgo